

required information is being collected and will be laid on the Table of the House.

(d) Instructions have been issued to settle provident fund claims within a month of discharge or retirement of the employees.

Customs House, Madras

1036. Shri A. K. Gopalan: Will the Minister of Finance be pleased to state:

(a) whether it is a fact that the building of the Customs House opposite the Beach station in Madras was demolished more than five years ago;

(b) if so, whether a new building is under construction there;

(c) when the construction work was begun;

(d) how long it will take to complete the work; and

(e) the reasons for the delay in completion of the work?

The Minister of Finance (Shri Morarji Desai): (a) The demolition of the old Custom House building at Madras was completed on 20th November 1957.

(b) Yes, Sir.

(c) 6th December 1957.

(d) The building is expected to be completed by end of 1963.

(e) The contractor to whom the work of pile foundations was awarded did not execute the work to the satisfaction of the Central Public Works Department as the tests made indicated that the piles could not withstand the designed load. There was protracted correspondence resulting in the termination of the original contract. The pile foundation work was awarded to another contractor and has since been completed.

Punjab High Court

1037. Shri Daljit Singh: Will the Minister of Home Affairs be pleased to state the total number of cases pending in Punjab High Court for more than two years, three years and four years?

The Minister of State in the Ministry of Home Affairs (Shri Datar): The information is being obtained and will be laid on the Table of Lok Sabha.

Post-Matric Scholarships to Backward Classes in Punjab

**1038. { Shri Daljit Singh:
Sardar Iqbal Singh:**

Will the Minister of Education be pleased to state:

(a) the total sum demanded and sanctioned to Punjab Government for award of Post-Matric Scholarships to students belonging to Scheduled Castes, Scheduled Tribes and other Backward Classes during 1961-62 so far;

(b) whether the amount has been fully utilised; and

(c) the number of students benefited by it in the State?

The Minister of Education (Dr. K. L. Shrimali): (a) The amount sanctioned to the Government of Punjab for the award of Post-Matric Scholarships to students belonging to Scheduled Castes, Scheduled Tribes and Other Backward Classes, with the break-up of the amount for the three categories is given below:—

Total amount sanctioned	Amount sanctioned for		
	Scheduled Castes	Scheduled Tribes	Other Backward Classes
1	2	3	4
Rs.	Rs.	Rs.	Rs.
15,36,500	14,47,200	32,500	56,800

Allocation of funds has not been done on the basis of the demands of the State Governments, but these have been allocated to all the State Governments on the same basis as for 1959-60 and 1960-61.

(b) and (c). Information regarding full utilisation of the amounts sanctioned and the number of students benefited will be known after the close of the year 1961-62, when the progress report is received from the State Government.

Aid to Punjab for Social and Moral Hygiene

1039. Shri Daljit Singh: Will the Minister of Education be pleased to state:

(a) the amount of Central assistance given to Punjab during 1960-61 for social welfare extension projects and for social and moral hygiene and after-care programme;

(b) the number of central social welfare centres in the State with names and locations; and

(c) the amount sanctioned to the Punjab State Government for 1961-62 for such schemes?

The Minister of Education (Dr. K. L. Shrimali): (a) and (c). The requisite information in the matter is being gathered from the authorities concerned. It will be laid on the table of the Sabha as soon as possible.

(b) A statement is laid on the Table. [See Appendix II, annexure No. 22].

Wealth-Tax

1040. Shri Daljit Singh: Will the Minister of Finance be pleased to state the income derived from Wealth Tax during 1960-61 and 1961-62 up to 30th June, 1961?

The Minister of Finance (Shri Morarji Desai): The revenue derived from wealth-tax during 1960-61, amounted to Rs. 8,07,03,000. Such

revenue for 1961-62 up to 30th June, 1961 was Rs. 58,73,000.

Removal of Untouchability in Delhi

1041. Shri Daljit Singh: Will the Minister of Home Affairs be pleased to state:

(a) the details of the programmes chalked out by the Delhi Harijan Welfare Board for the removal of untouchability; and

(b) the amount allotted to Delhi Harijan Welfare Board and Bhartiya Depressed Classes League separately for 1961-62?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) The Delhi Harijan Welfare Board is only an advisory body. The schemes for the welfare of Backward Classes are chalked out and implemented by the Delhi Administration directly on the advice of the Delhi Harijan Welfare Board. Various schemes viz. housing subsidy, provision of house sites, vocational scholarships, subsidy for cottage industries, aid to non-official organisations and elimination of the practice of carrying night-soil as head-loads, which would all contribute to the removal of untouchability, are being taken up by the Delhi Administration.

(b) The Delhi Administration have made a provision of Rs. 3,90,000 for the schemes for the welfare of Scheduled Castes for the year 1961-62. No amount has so far been allotted to the Bhartiya Depressed Classes League.

Research in Defence Science

1042. Shri Daljit Singh: Will the Minister of Defence be pleased to refer to the reply given to Unstarred Question No. 1676 on the 29th August, 1960 and state the details of 50 fellowships awarded so far to research in Defence Science?